

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC": DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER

ITA.No.7006/Del./2019
Assessment Year 2007-08

Prinku Landfin Pvt. Ltd. C/o M/s RRA TAXINDIA, D-28, South Extension, Part-1, New Delhi. PAN No. AAACP7695R	vs.	DCIT Circle 14(1) Faridabad.
(Appellant)		(Respondent)

For Assessee :	Shri Deepesh Garg, Adv. Ms. Tani Malik, Adv.
For Revenue :	Shri Prakash Dubey, Sr. DR

Date of Hearing :	04.01.2021
Date of Pronouncement :	04.01.2021

ORDER

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-7, New Delhi dated 22.07.2019 for AY 2007-08.

2. I have heard Ld. Representatives of both the parties.
3. Ld. Counsel for the assessee submitted that assessee has settled the matter under Vivad se Vishwas Scheme, 2020 and Form No. 3 has been issued in favour of the assessee. He has,

therefore, prayed that appeal of the assessee may be dismissed as withdrawn.

4. In view of the above statement, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open Court on 04.01.2021.

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Dated: 04.01.2021
*Kavita Arora

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches : Delhi.